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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.82/97 in
O.A.No.1627/93

Date of Order : 12.12.97

BETWEEN :

M.Gopala Krishna

.. Applicant.

AND

Shri Ansari,
Chief Personnel Officer,
SC Railway, Secunderabad.

.. Respondent.

Counsel for the Applicant

.. Mr.S.Lakshma Reddy

Counsel for the Respondent

.. Mr.J.R.Gopala Rao

CORAM:

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.S.Lakshma Reddy, learned counsel for the applicant
and Mr.J.R.Gopala Rao, learned standing counsel for the respondents.

2. When the CP was taken up for hearing the learned counsel
for the applicant submitted that the order dated 2.1.97 has
been substantially complied with. Hence we do not see any need
further to look into the CP. Hence the CP is closed. No costs.

B.S. JAI PARAMESHWAR)
Member (Judl.)

12/12/97

Dated : 12th December 1997
(Dictated in Open Court)

R.RANGARAJAN)
Member (Admn.)

M.R. -
O.R.

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